



NCLAT directed the Adjudicating Authority to hear the matter and take into consideration the reply filed by the Respondent.

5. At 10.45 A.M today, the matter was called out, the Proxy Counsel for the Respondent appeared through virtual mode and sought short pass over on the ground of the arguing Counsel is engaged before the Hon'ble Supreme Court.
6. At 11.30 A.M. again the matter was called out, the Proxy Counsel for the Respondent appeared through virtual mode and sought adjournment on the same ground.
7. Ld. Counsel for the Applicant filed an Additional Affidavit regarding the work carried out by the IRP during the CIRP proceedings. The additional affidavit is taken on record.
8. At the request of Respondent, the matter is adjourned to tomorrow i.e. **24.07.2024** for hearing.
9. It is made clear that if the Respondent/ Financial Creditor fails to enter appearance tomorrow, the matter will be adjudicated on merits.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**